पर पूंजीगत लागत पर 25 प्रतिशत राज-सहायता दी जाती है ताकि वे विनियोजन के लिए आवश्यक ऋण प्राप्त कर सके। सीमान्त किसानों की योजना के अधीन, जहां कि ऋणी की ऋण लोटाने की क्षमता का स्तर निम्न है, राज-सहायता बढ़ाकर 33-1/3 प्रतिशत कर दी गई है। इन योजनाओं के अधीन ही छोटे और सीमान्त किसानों को कृषि उपकरणों को खरीदने के लिए ऐसी सुविधायें उपलब्ध है। केन्द्रीय क्षेत्र योजना क्षेत्रों के छोटे और सीमान्त किसानों को मशीनरी तथा उन्नत कृषि उपकरणों के प्रयोग के लिए विशेष सुविधायें भी दी जा रही है। ऐसे छोटे किसानों को ये सुविधायें उपलब्ध करने के लिए, उन्हें छोटे किसानों की विकास योजना क्षेत्रों के अन्तर्गत 25 प्रतिशत और सीमान्त किसानों तथा कृषि श्रमिक क्षेत्रों के अन्तर्गत 33-1/3 प्रतिशत तक दरो मे छूट दी जाती है।

4. छो० कि० वि० यो०/ सी० कि० तथा कृ० श्र० एजेन्सियों, छोटे किसानों/ सीमान्त किसानों/ कृषि श्रमिकों को ऋण देने की और प्रोत्साहित करने के लिए, सहकारिताओं को निश्चित दर पर अग्रिम धन पर जोखिम निधि अंशदान प्रदान कर रही है। 1968-69 के दौरान सहकारिताओं द्वारा ऋण के रूप मे दी जाने वाली कुल राशि का लगभग 68 प्रतिशत ऋण 1000 रु० या उससे कम राशि मे दिया गया। इन मे से लगभग 46 प्रतिशत ऋण 500 रु० या उससे कम राशि में दिया गया।

5. वाणिज्यिक बैंक, विशेषकर सार्वजनिक क्षेत्र में, अधिकाधिक छोटे कृषकों की आवश्यकाओं को पूरा कर रहे हैं। सार्वजनिक क्षेत्र बैंकों के साथ कृषकों के सीधे अग्रिम लेखों की संख्या 30-6-69 में 1.72 लाख से बढ़ कर नवम्बर 1970 के अन्त तक 7.71 लाख तक पहुंच गई है। सार्वजनिक बैंकों की काश्तकारों की ओर देय राशि उसी अवधि में 36.02 करोड़ से बढ़ कर 19.773 करोड़ तक पहुंच गई। इस प्रकार वाणिज्यिक बैंक धीरे-धीरे छोटे कृषकों को अधिकाधिक ऋण दे रहे हैं। उदाहरणार्थ स्टेट बैंक के बैंक वर्ग ने 31-3-1970 तक कृषि कार्यों के लिए 2 लाख कृषकों को ऋण सहायता दी है। इन में से 0.90 लाख यानि 45 प्रतिशत छोटे कृषक थे जिन के पास 5 एकड़ तक भूमि थी। इस की तुलना मे 31.12.69 को 41 प्रतिशत थे। स्टेट बैंक आफ इन्डिया ग्रुप के बैंकों के 31-3-70 को सभी कृषकों से 46-43 करोड़ रुपये बकाया थे जिसमें से 10.52 करोड़ रुपये उन छोटे कृषकों की ओर बकाया थे जिन की भूमि 5 एकड़ तक है।

Job Security to Employees in Foreign Oil Companies

129. SHRI RAJA KULKARNI: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) the steps Government intend to take for implementing its resolution accepting main recommendations of Shri B. N. Gokhale Commission of Enquiry into job security to the employees in foreign oil companies, especially in the face of refusal on the part of the oil companies to abide by Government resolution;

(b) whether Government propose to amend Industrial Disputes Act 1947 to gram effective protection to employees from loss of jobs and services; and

(c) whether Government propose to appoint an Enquiry Committee to find out the nature and number of jobs contracted out by the foreign oil companies during the last ten years with the intention of reducing number of employees belonging to the oil companies?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b).

No resolution as such was passed by Government on the recommendations of the Gokhale Commission. These recommendations were, however, discussed in a tripartite meeting and subsequently were the subject of bipartite talks between the employers and workers. Arising out of the above discussions, and also because of the fact that the parties could not come to any agreement amongst themselves, Government is considering the question of effecting needed amendments to the Industrial Disputes Act, 1947, in consultation with the various interests concerned, to ensure some measure of job security for similarly placed workers in all industries, including the oil companies

(c) There is no such present proposal.

Preference in Employment to Local People

130. SHRI D S AFZALPURKAR : Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) whether there is any plan under Government's consideration to give preference to the Local population keeping in view the employment in Public Sector Projects , and

(b) if so, the details thereof ?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R. K KHADILKAR) : (a) and (b). No such plan is under consideration. The Constitution of India prohibits discrimination in the matter of public employment on the grounds of place of birth or residence.

Supply of Newsprint to Dailies

131. SHRI JYOTIRMOY BASU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total newsprint quota given to each daily newspaper in each State during (i) April-September, 1970 and (ii) October, 1970 March, 1971 ;

(b) the total amount of Central Government advertisements given to each daily newspapers in each State during (i) April-September, 1970, and October 1970—March 1971 ;

(c) whether Government organised a special advertisement programme in connection with the last mid-term election throughout the country ; and

(d) if so, the details thereof, including the total expenditure incurred on each item ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : (a) Newsprint quota is given to each newspaper annually for a financial year commencing from April to March each year, which is also the licensing period for import policy Accordingly, a statement showing the newprint quota given to each newspaper in each State during 1970-71 is laid on the Table of the House. [*Placed in Library. See No.* LT—96/71]

(b) Information regarding details of advertisements released to individual newspapers which is done in accordance with a declared policy which is non-discriminatory and the amounts paid to them is treated as confidential.

(c) and (d) Yes, Sir. The following eight advertisements were released at an approximate cost indicated against each :

1.	"It is your sacred duty to vote".	Rs. 42,000
2.	"Vote without fear".	Rs. 42,000
3.	"Don't accept any bribe or inducement in casting your vote".	Rs. 42,000
4.	"Your polling station is nearby".	Rs. 42,000
5.	"No body can find out whom you vote for".	Rs. 32,000
6.	"Is your name on the electoral rolls".	Rs. 1,30,000
7.	"An appeal to the voters".	Rs. 36,000